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MCRC-45984-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 13th OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 45984 of 2025

PRA VEEN KUMAR

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Akash Rathi - Advocate for the applicant.

Shri Santosh Singh Thakur, Govt. Advocate for the respondent/State.

ORDER

- 1. This first application has been filed under Section 482 of Bharitya Nagarik Suraksha Sanhita, 2023 for grant of anticipatory bail to the applicant, who is apprehending his arrest in connection with Crime No.321/2025 registered at Police Station -Ringnod, District Ratlam(MP) for offence punishable under Section 34 of M.P. Excise Act, 1915.
- 2. Learned counsel for the applicant requests not to pursue this application and proposes to co-operate in the investigation. However, he further requests for a direction to the Investigation Officer / Trial Court to comply with the directions of the Supreme Court in cases of Arnesh Kumar Vs. State of Bihar (2014) 8 SCC 273 and Satender Kumar Antil Vs. Central Bureau of investigation (2022) 10 SCC 51.
 - 3. Request accepted.
 - 4. This application is disposed off. However, it is expected that the



Investigation Officer / Trial Court shall ensure strict compliance with the guidelines and directions laid down in cases of Arnesh Kumar and Satender Kumar Antil (Supra), Siddharth vs. State of Uttar Pradesh & Another, reported in (2022) 1 SCC 676 and Amanpreet Singh Vs. CBI 2022 (13) SCC

C.C. as per rules.

764 [para 10, 11 & 12 of the judgment specifically].

(SANJEEV S KALGAONKAR) JUDGE

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